

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.02/2017  
RT NO.125/Chd/Hry/2017**

**CONNECTED WITH  
CP NO.154 of 2016**

In the matter of:

Quadrant Infosoft Private Limited having its registered office at SCO NO.43, Sector 15 A, Old Judicial Complex, Gurgaon, Haryana-122001.

Petitioner No.1/Transferor Company

**WITH**

Mediaagility India Private Limited having its registered office at SCO NO 43, Sector 15 A, Old Judicial Complex, Gurgaon, Haryana-122001.

...Petitioner No.2/Transferee Company

Present: None.

Suo moto cognizance has been taken on the basis of office report dated 19.04.2017 for rectification of the order dated 18.04.2017. The Registered Office of both the Companies is situated at Gurugram and, therefore, notice of the petition was required to be issued to the Registrar of Companies, NCT of Delhi and Haryana, New Delhi instead of Registrar of Companies, Punjab and Chandigarh. In exercise of the powers under Rule 154 of the NCLT Rules, 2016, it is directed that necessary correction be made in the order dated 18.04.2017 and sub-clause (b) of clause (iii) of the order be read as 'Registrar of Companies, NCT of Delhi and Haryana, New Delhi, instead of 'Registrar of Companies, Punjab and Chandigarh'

Notice of the hearing be issued accordingly for the date already fixed.

  
(Justice R.P. Nagrath)  
Member (Judicial)

April 20, 2017.  
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